(b) Yes, 190 more hostels have been proposed for all over the country during year 2017-18 to 2019-20 for benefit of about 19000 working women.

Statement

Sanctioned Working Women's Hostels with Day Care Centre (DCC) in Maharashtra and National Capital

Sl. No.	State/U.T.	No. of Hostels	Capacity of Working Women	No. of DCC	Capacity of Children
1.	Maharashtra	143	10804	50	1210
2.	Delhi	20	3086	6	179
	TOTAL (As on 17.07.2017)	163	13,890	56	1389

Sexual abuse of children

638. DR. SANJAY SINH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of existing infrastructure and policy of Government to look after the child victims of sexual offences;

(b) whether Government has received any study report referring that 53 per cent of Indian children are victims of sexual abuse;

(c) if so, the response of and action taken by Government thereon; and

(d) the obligations and the detailed plan of action to set up child care units in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) The National Commission for Protection of Child Rights (NCPCR) is mandated under Section 44 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 to monitor the implementation of the provisions of the Act. As reported by NCPCR, the following infrastructure has been set up to look after the child victims of sexual offences:

(i)	Children's Court/Special Courts	:	591
(ii)	District Child Protection Units	:	692
(iii)	Child Welfare Committees	:	707
(iv)	Specialized Juvenile Police Units	:	727
(v)	Spl. Public Prosecutors appointed	:	459

The following facilities also exist under the POCSO Act, 2012 and POCSO Rules, 2012:

(i) Provisions of Victim Compensation Fund by State/UT governments;

(ii) Adoption of Child Friendly Procedures as per the provisions of the Act;

(iii) Appointment of Support Person for the victims.

(iv) Model Guidelines for different stakeholders issued by the Ministry of Women and Child Development and Ministry of Health & Family Welfare.

(v) Rehabilitation of victims by Child Welfare Committee under the institutions established under Juvenile Justice(Care and Protection) Act, 2015.

(b) to (d) The Ministry had conducted a study on Child Abuse in 2007 covering 13 states and more than 13,000 children. The thirteen States were: Assam, Mizoram, Goa, Delhi, Rajasthan, Uttar Pradesh, Bihar, West Bengal, Madhya Pradesh, Maharashtra, Andhra Pradesh, Gujarat and Kerala. The Study revealed that more than 53% of children interviewed reported having faced one or more forms of sexual abuse. Considering the above facts, The Protection of Children from Sexual Offences (POCSO) Act, 2012 was inacted. A number of child care institutions have already been set up.

Maternity Benefit

639. SHRI VIVEK GUPTA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is providing f 6,000 as maternity benefit for only the first child and if so, the details thereof;